

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

07/02/2019

O.A./260/105/2019
WITH INTERIM PRAYER

SMT J MEHER
-V/S-
M/O RAILWAYS

ITEM NO:13

FOR APPLICANTS(S) Adv. : Mr. T. Meher

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant and Respondents.</p> <p>Ld. Counsel for the applicant submits that the grievance of the applicant is that she is an old lady and is not getting the family pension at full rate as per law. For this purpose she has submitted a representation vide Annexure-A/6.</p>
	<p>Ld. Counsel for the Respondents submitted that the competent authority i.e., the Sr. Divisional Personal Officer, Chakradhar Pur Division who is the competent authority in this case should have been approached through representation and she has not made him as party in this case.</p>
	<p>In view of the submission and limited prayer of the applicant, and without expressing any opinion on the merit of case, the O.A. is disposed of at this stage with liberty to the applicant to file a detailed representation raising the grounds which have been taken in this O.A. before the Sr. Divisional Personal Officer, Chakradhar Pur Division/competent authority with copy to Respondent Nos.2 & 3 within 15 days from the date of receipt of copy of this order</p>

enclosing copy of the PPO and other relevant documents with the said representation. On receipt of such representation, Sr. Divisional Personal Officer, Chakradhar Pur Division/competent authority is directed to consider and dispose of the same by passing a speaking and reasoned order in accordance with the law, copy of which shall be communicated to the applicant within two months from the date of receipt of such representation.

The O.A. is disposed of at this stage. No costs.

Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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